

ITEM NO.33

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 24394/2023

(Arising out of impugned final judgment and order dated 12-06-2023 in LPA No. 502/2023 14-06-2023 in CMA No. 32308/2023 14-06-2023 and in CMA No. 32309/2023 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA

Petitioner(s)

VERSUS

SUHAIL HAJ AND UMRAH TOURS

Respondent(s)

(FOR ADMISSION and I.R. and IA No.116981/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.116980/2023-PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER)

Date : 19-06-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE M.M. SUNDRESH
(Vacation Bench)

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Sanjay Jain, A.S.G.
Mr. Rajat Nair, Adv.
Mr. Yuvraj Sharma, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Amrish Kumar, AOR

For Respondent(s) Mr. Salman Khurshid, Sr. Adv.
Mr. Sulaiman Mohd. Khan, Adv.
Mrs. Taiba Khan, Adv.
Mr. Bhanu Malhotra, Adv.
Ms. Mariya Mansuri, Adv.
Mr. Rohit Amit Sthalekar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Permission to file SLPs is granted.

We have heard learned Additional Solicitor General appearing on behalf of the petitioner and learned Senior Counsel/ other learned counsels appearing on behalf of the respondents.

Since the matter is coming up for hearing before the High Court on 7th July, 2023, and all the issues raised herein can be effectively raised before the High Court, we do not deem it necessary to entertain the present Special Leave Petitions. The same are accordingly disposed of with liberty to raise the respective contentions before the High Court.

Pending applications, if any, also stand disposed of.

(INDU MARWAH)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)